

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.23
C.P. (CAA)No.31/BB/2023

IN THE MATTER OF:

M/s. Infxq Knowledge Pvt. Ltd. ... Petitioner

Order under Sections 230-232 of the Companies Act, 2013

Order delivered on: 15.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Proxy Counsel
For the IT Dept. : Shri Ganesh R. Ghale

ORDER

1. Heard the Ld. Counsel for the parties.
2. Reports from the statutory authorities are still awaited. Therefore, two weeks' time is granted to the Statutory Authorities to file their Reports, and one week thereafter is granted to the Petitioner to file response to the said reports.
3. List the matter on **24.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)